## NATIONAL COMPANY LAW APPELLATE TRIBUNAL,

## PRINCIPAL BENCH: NEW DELHI

## Company Appeal (AT) (Ins) No. 326 of 2021

## In the matter of:

State Tax Office-1 ....Appellant

Vs.

Mr. Divyesh N Desai &Anr. ...Respondents

**Present** 

For Appellant: Mr. Maulik Nanavati and Ms. Manvi Damle, Advocates.

For Respondents: Mr. Tishampati Sen and Mr. Abhisree Saujanya,

Advocates for R-1& 2. ORDER

**27.04.2021:** Learned Counsel Mr. Tishampati Sen appears on behalf of the Respondent No. 1 & 2 (Liquidator) accepts and waives notice. He is directed to file 'Reply Affidavit' within three weeks.

Counsel for the Appellant is directed to take steps to serve notice on Respondent No.2. Requisites be filed latest by Tuesday i.e. 04.05.2021. Rejoinder, if any, be filed on behalf of the Appellant one week thereafter.

In the meanwhile parties are directed to file Written Submissions not more than three pages along with relevant Citations before the next date of hearing.

List the Appeal on **18.06.2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Kanthi Narahari] Member (Technical)

sr/bm